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F. No. 13-06/CESTAT/CPIO-ND/VPP/2018
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

ID No: 13-06/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. DGHRD/R/2017/81158 dated 15.12.2017, and our ID No. 13-03/2018, the information received from **Dy. Registrar (Admin)**, CESTAT New Delhi containing 01 page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. X- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO

CESTAT, New Delhi
Date: 05.02.2018

To:

Sh. A. Simon Amalraj
No. 29 Ezhai Mariyamman,
Koil Street, Muthialpet,
Panducherry- 605003

Copy to:

Sh. Verendra Arora
CPIO & Asst. Director, CBEC,
DGHRD, 507/8,
Deep Shikha, Rajendra Place,
New Delhi-110008

D/C



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R-1
30/11/18

F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-66

Dated : 29.01.2018

I.D. No. 13-06/2018

Administration Section

Sub : Information sought under Right to Information Act, 2005

Sir,

With reference to the RTI application No. DGHRD/R/2017/80158 dated 15.12.2016 filed by Shri A. Simon Amalraj transferred by CPIO of Ministry of Finance in CPIO I.D. No. 13-06/2018 and to say that the point wise reply of the aforementioned application has already been given in CPIO I.D. No. 13-03/2018 which is an identical RTI of Shri A. Simon Amalraj.

Yours faithfully,



(Bineesh Kumar K.S.)

Deputy Registrar (Admn.)

To

✓ CPIO/A.R., CESTAT, N. Delhi.

F. No. 13-06/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

①
This RTI is received
by transfer from
CBEC.
through SDR office

CPIO ID No. 13-06/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. A.Simon Amalraj (No. DGHRD/R/2017/80158 dated 15.12.2017) under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-06/2018** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before **04.02.2018** directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply from where it may be retrieved, without delay within 05 days.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.


CPIO

CESTAT New Delhi

Date: 22.01.2018

For Compliance to:

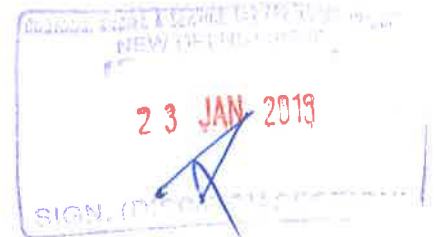
1. DR (Admin.)

Copy to:

1. Sh. Simon Amalraj
No.29,Ezhai Mariyamman Koil Street,
Muthialpet,
Puducherry-605003

2. Sh.Virendra Arora
CPIO & Assistant Director
CBEC,

Directorate General of Human Resource Development
507/8,Deep Shikha, Rajendra Place,
New Delhi-110008



ID No 13-06/2018

by hand
SDR OFFICE
19.1.18

**OFFICE OF THE CHIEF COMMISSIONER (AR)
CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066.**

(6)

F. No. 103/10/RTI/2014/2438

Dated: 15.01.2018

To

The CPIO,
CESTAT
R.K. Puram, New Delhi

Sir,

Subject: - Information under RTI Act- 2005

Please find enclosed a Copy of letter no. F.No. 8/B/03/HRD(HRM)/2014/Pt. 1 /498 dated 04.01.2018 has been received in this office on 09.01.2018 along with the copy of RTI application .

In this regard it is to inform you that the matter pertains to your office and is therefore being transferred to you for your information and further necessary action.

Encl: As above

Yours faithfully,

(Shrawan Kumar Bansal)
CPIO

DRCA)

8/20(FIR)/18
9/01/18

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Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
Directorate General of Human Resource Development
507/8, Deep Shikha, Rajendra Place,
New Delhi-110008

F. No. 8/B/03/HRD (HRM)/2014/Pt. 1/ 1428

Dated: 04.01.2018

To,
Sh. A Simon Amalraj
No. 29, Ezhai Mariyamman Koil Street,
Muthialpet,
Puducherry-605003

Sub:- Information under Right to Information Act, 2005:-regarding

Sir,

Please refer to your RTI Application dated 15.12.2017 received in this office online.

It is informed that the requisite information is not available with this office. It may be available with CPIO, CESTAT, West Block-2, R.K. Puram New Delhi-66. Your application is being transferred to the concerned CPIO to provide information directly to you

If you are not satisfied with the reply, you may file an appeal before **Sh Sanjeev K. Singh**, First Appellate Authority O/o The ADG (HRM), DGHRD, Bhai Veer Singh Sahitya Sadan, 3rd Floor, Bhai Veer Singh Marg, Gole Market, New Delhi within 30 days of receipt of this letter.

Yours faithfully,

Sd-

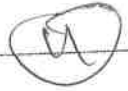
(Virendra Arora)
CPIO & Assistant Director

Copy to:-

1. The CPIO CESTAT, West Block-2, R.K. Puram New Delhi-66. with request to provide information directly to the applicant. (Copy of RTI enclosed)

9/1/18.
AP10

Virendra Arora
(Virendra Arora)
CPIO & Assistant Director
04/01/18



RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) :	DGHRD/R/2017/80158	Date of Receipt (प्राप्ति की तारीख) :	15/12/2017
Transferred From (से स्थानांतरित):	Central Board of Excise and Customs - Central Excise on 15/12/2017 With Reference Number : CBECE/R/2017/81335		
Remarks(टिप्पणी) :	RTI		
Type of Receipt (रसीद का प्रकार) :	Electronically Transferred from Other Public Authority	Language of Request (अनुरोध की भाषा) :	English
Name (नाम) :	A SIMON AMALRAJ	Gender (लिंग) :	Male
Address (पता) :	NO 29 EZHAI MARIYAMMAN KOIL STREET, MUTHIALPET, PUDUCHERRY, Pin:605003		
State (राज्य) :	Puducherry	Country (देश) :	India
Phone Number (फोन नंबर) :	+91-7397086639	Mobile Number (मोबाईल नंबर) :	+91-7397086639
Email-ID (ईमेल-आईडी) :	simonraj1020@gmail.com		
Status (स्थिति)(Rural/Urban) :	Urban	Education Status :	Graduate
Requester Letter Number(निवेदक पत्र संख्या) :	Details not provided	Letter Date :	Details not provided
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	Citizenship Status (नागरिकता)	Indian
Amount Paid (राशि का भुगतान) :	0 (Received by Department of Personnel & Training) (original recipient)	Mode of Payment (भुगतान का प्रकार)	Payment Gateway
Request Pertains to (अनुरोध निम्नलिखित संबंधित है) :	Virendra Arora		

Information Sought (जानकारी मांगी):

For to CPJD, CBSTMA
West Block-2
R.K. Puram
Wdellu 65

Provide the Information related to:

- i. Total Number of Sanctioned posts of Library Information Assistant, Care Taker, Court Master, UDC, Steno Gr.II, and LDC,
- ii. Total Number vacancies related to above mentioned posts as on October, 2017 in the following tribunals,

- a. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, DELHI,
- b. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, CHENNAI,
- c. CUSTOMS EXCISE AND SERVICE TAX APPELLATE

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TRIBUNAL, BANGALORE,
 d.CUSTOMS EXCISE AND SERVICE TAX APPELLATE
 TRIBUNAL, KOLKATA,
 e.CUSTOMS EXCISE AND SERVICE TAX APPELLATE
 TRIBUNAL, ALLA.HABAD,
 f.CUSTOMS EXCISE AND SERVICE TAX APPELLATE
 TRIBUNAL, MUMBAI,
 g.CUSTOMS EXCISE AND SERVICE TAX APPELLATE
 TRIBUNAL, Ahemdabad,
 h.CUSTOMS EXCISE AND SERVICE TAX APPELLATE
 TRIBUNAL, Chandigarh,
 i.CUSTOMS EXCISE AND SERVICE TAX APPELLATE
 TRIBUNAL, HYDERABAD

2. What are the steps or directions or guidelines issued by the your department towards the fill up the above said vacant posts by the CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL.

3. Whether CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL had submitted any proposal to your department for fill up above said vacant posts through the Staff Selection Commission Selection posts Examination phase VI advertisement which is going to be release in month of February, 2017.

4. 90% of the recruitment in the CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL had filled up the vacant posts by means deputation Method only. What are the reasons for not following the direct recruitment method for fill up above mentioned posts.

Provide the copies of Recruitment rules issued by your department for the above mentioned posts.

Original RTI Text (मूल आरटीआई पाठ):

Provide the Information related to:

- i. Total Number of Sanctioned posts of Library Information Assistant, Care Taker, Court Master, UDC, Steno Gr.II, and LDC,
- ii. Total Number vacancies related to above mentioned posts as on October, 2017 in the following tribunals,

- a. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, DELHI,
- b. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, CHENNAI,
- c. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, BANGALORE,
- d. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA,
- e. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, ALLA.HABAD,
- f. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, MUMBAI,
- g. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, Ahemdabad,
- h. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, Chandigarh,
- i. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, HYDERABAD

2. What are the steps or directions or guidelines issued by the your department towards the fill up the above said vacant posts by the CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL.

3. Whether CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL had submitted any proposal to your department for fill up above said vacant posts through the Staff Selection Commission Selection posts Examination phase VI advertisement which is going to be release in month of February,2017.

4. 90% of the recruitment in the CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL had filled up the vacant posts by means deputation Method only. What are the reasons for not following the direct recruitment method for fill up above mentioned posts.

Provide the copies of Recruitment rules issued by your department for the above mentioned posts.

F.No. 42/CESTAT/RR/2000-Admn. Vol. II

CESTAT, West Block-2, R.K. Puram, New Delhi-66

Applications are invited for the following posts, to be filled up on deputation basis in various benches of this Tribunal.

S. No.	Post, Pay Band & Grade Pay, No. of posts & place of posting	Eligibility Conditions
1	Sr. Private Secretary Rs. 8300-34800/- (PB-2) Grade Pay Rs. 4800/- (Mumbai/Chennai/Bang/Hyderabad/Allahabad/Chandigarh)	Officers under the Central Govt. holding the analogous post on regular basis or with eight years regular service in the post in the grade/pay of Rs. 4200/- or equivalent in the parent cadre/department.
2	Technical Officer Rs. 9300-34800/- (PB-2) Grade Pay Rs. 4800/- (Mumbai/Bangalore/Allahabad/Chandigarh/Hyderabad)	(i) Superintendent of Central Excise and Appraisers of Customs OR (ii) Inspector of Central Excise/Examiner of Customs Department having 8 years regular service in the respective grades.
3	Court Master Pay Band Rs. 9300-34800/- (PB-2) Grade Pay Rs. 4200/- (Delhi/Mumbai/Kolkata/Chennai/Ahd/Hyderabad/Allahabad/Chandigarh)	Persons holding the post of Inspector of Central Excise, Preventive Officer, Examiner & Deputy Officer, Superintendents with 5 years service in the respective grades and Assistants both CSS and Non-CSS with 5 years service in the grade preferably having experience in courts/Tribunals.
4	Library Information Assistant Pay Band Rs. 9300-34800/- Grade Pay Rs. 4200/- (Mumbai/Kolkata/Ahmedabad/Hyderabad/Allahabad/Chandigarh)	(a) Central Govt. Deptt. Officials holding a degree of recognized University or equivalent and a degree in Library Science from recognized University or equivalent. And (b) (i) Holding analogous post on regular basis or (ii) With 5 years regular service in posts in the Scale of Rs. 4000-6000/- (Pre-revised scale) or (iii) With 13 years regular service in the post in the scale of Rs. 3050-4950/- (Pre-revised scale).
5	Caretaker Pay Band Rs. 9300-34800/- Grade Pay Rs. 4200/- (Delhi)	Officers of Central Govt. holding analogous posts OR holding the post of UDC with 5 years service in the grade OR holding the post of DC with 10 years service in the grade.
6	Steno. Gr. II (English) Rs. 9300-34800/- (PB-2) Grade Pay Rs. 4200/- (Mumbai/Chennai/Ahd/Hyderabad/Allahabad/Chandigarh)	Officers of the Central Govt. 1. (i) holding analogous posts on regular basis or (ii) holding the post of Stenographer in scale of Rs. 4000-6000/- (Pre-revised scale) with 5 years regular service in the grade and 2. Possessing a speed of 100 w.p.m. in English Stenography.
7	Steno. Grade II (English) Rs. 5200-20200/- Grade Pay Rs. 2400/- (PB-1) (Hyderabad/Allahabad/Chandigarh)	Officers of the Central Govt. holding analogous posts on regular basis.
8	Upper Division Clerk Rs. 5200-20200/- Grade Pay Rs. 2400/- (PB-1) (Mumbai/Chennai/Bang/Hyderabad/Allahabad/Chandigarh)	Persons holding analogous posts in the Central Govt. Deptt. OR Lower Division Clerk in Central Govt. Deptt. having not less than 5 years regular service in the grade.
9	Multi-Tasking Staff *(M.TS includes Diarry/Jamadar/Peon/Chowkidar/Safarwala) Pay Band Rs. 5200-20200/- Grade Pay Rs. 1800/- (PB-1) (Delhi/Mumbai/Chennai/Kolkata/Bang/Ahd/Hyderabad/Allahabad/Chandigarh)	Persons holding analogous posts on regular basis in the Central Govt. Department.

The maximum age limit for appointment on deputation shall be 50 years.
The application from the eligible willing candidates may be forwarded as per the bio-data given in annexure-I, along with ACR/APAR for last 5 years (Attested photocopies only) (ii) Vigilance Clearance Certificate (iii) Integrity Certificate (iv) Cadre Clearance Certificate showing no objection of the cadre controlling authority to relieve the candidate in the event of selection (v) List of major/minor penalties, if any imposed during the last 10 years (in case no penalty has been imposed, a certificate to that effect may be furnished), so as to reach the Registrar, Customs, Excise & Service Tax Appellate Tribunal, West Block-2, R.K. Puram, New Delhi-66 within 45 days from the date of issue of the circular. No action on application received incomplete and without ACR/APAR/Jessie/Vigilance clearance will be taken by this Tribunal.
Persons who have already applied for the posts in response to the earlier circular of the Tribunal published in Employment News dated 13-16 June, 2015 need not apply.

*File
27-1-16
J.S. Sushant*

(A. Mohan Kumar)
Registrar

ANNEXURE-I
(ONLY CENTRAL GOVERNMENT EMPLOYEES NEED TO APPLY)
(Employees of PSU/Autonomous bodies need not apply)

BIO-DATA

1. Name and address (in block letters) _____
 2. Father's Name _____
 3. Date of Birth _____
 4. Date of retirement under Central Govt. rules _____
 5. Educational Qualification _____
 6. Post presently held on regular basis and scale of the post _____
 7. Up to date experience in chronological order _____

Sr. No. and Post held	Name of the Office	From	To	Pay Band + Grade Pay drawing	Whether pay drawn on regular basis or on grant of MACP

6. Nature of duties and matters dealt _____
 7. Whether SC/ST/CBC _____
 8. Please state whether you are a regular employee of Central Govt. or not? _____
 9. Are you or your spouse/child, so, from which date _____
 10. Preferred place of posting (in order of Preference) _____
 Dated: _____ Signature of applicant _____

DEPARTMENTAL CERTIFICATE

1. The above particulars have been verified and found correct.
 2. Certified that no Disciplinary/Vigilance proceeding is pending against the official.
 3. Integrity of the officer is beyond doubt.
 4. No Major/Minor penalty has been imposed upon this official during the last 10 years.
 Dated: _____ Signature of Head of Office with designation _____